

MINUTES OF THE MEETING No. 15/11 dated 14.7.2010 (held on 19.7.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.14/11 for confirmation and confirmed and adopted the same without any change.

Case No A-14 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1238/AM10/DES-IV RLA F.No.03/94/40/586/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 11.8.2010. Reminder issued on 26.7.2010.

Case No A-15 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26/3/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 11.8.2010. Reminder issued on 26.7.2010.

Case No C-7 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Petroleum Federation of India F.No.01/83/162/214/AM11/DES-IV
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A reference from Policy Division, regarding revision of minimum value addition under Advance Authorization Scheme for specific products on the basis of representation of Petroleum Federation of India (PETROFED) has been received for consideration in Norms Committee. Policy Division opined that one of the criteria is to cross check the relevance of the existing SION and the inputs allowed therein. The matter was referred to Ministry of Petroleum and Natural Gas for their comments.

Ministry of Petroleum and Natural Gas vide their O.M.No.p-19011/12/2010-Sup. dated 13/7/2010 have stated that the representation of PETROFED for revision of the Standard Input-Output Norms under SION S.No.A-2687 to A-2690 and A-3625 has been examined in consultation with Petroleum and Planning Analysis Cell (PPAC), Ministry of P&NG. As there are no significant changes in the yield pattern of Indian Refineries since 2001-2002, at which point of time the SION were fixed, M/o P&NG have felt that there may be no need for revision of the existing SION of the said petroleum products.

The Committee considered the case as per agenda.

The recommendation of M/o Petroleum and Natural Gas was discussed in Norms Committee and, accordingly, it was decided that there is no need for revision of the existing SION No.A-2687, A-2688, A-2689, A-2690 and A-3625.

Case No M-122 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Faith Inds (P) Ltd, Ahmedabad F.No.01/83/50/722/AM09/DES-IV RLA F.No.08/24/40/102/AM09 Lic.No.0810074286 dated 27.8.2008
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The Committee considered the case as per agenda. The personal hearing could not be granted as the meeting was postponed and nothing further has been heard from the firm and the case has been deferred for four weeks. Accordingly the case may be re-listed on 11.8.2010.

Case No M-123 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.

Case No M-124 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Bharat Enterprises, Delhi F.No.01/83/162/1291/AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.

Case No M-125 NC No.15/11	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1915/AM08/DES-IV
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Dated 14.7.10 (held on 19.7.2010)	RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.2007
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The Committee considered the case as per agenda. It was decided to ask for a copy of the reply dated 17.11.2008 and copy of original application filed to RLA from the firm and decided to defer consideration of the case for four weeks. A letter has been issued to firm on 23.7.2010 asking for a copy. Accordingly the case may be re-listed on 11.8.2010.

Case No M-126 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1934/AM08/DES-IV RLA F.No.07/24/40/253/AM08 Lic.No.0710052532 dated 8.7.2007
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The Committee considered the case as per agenda. It was decided to ask for a copy of the reply dated 17.11.2008 and copy of original application filed to RLA from the firm and decided to defer consideration of the case for four weeks. A letter has been issued to firm on 23.7.2010 asking for a copy. Accordingly the case may be re-listed on 11.8.2010.

Case No M-127 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1977/AM08/DES-IV RLA F.No.07/24/40/497/AM08 Lic.No.0710053829 dated 15.10.2007
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The Committee considered the case as per agenda. It was decided to ask for a copy of the reply dated 17.11.2008 and copy of

original application filed to RLA from the firm and decided to defer consideration of the case for four weeks. A letter has been issued to firm on 23.7.2010 asking for a copy. Accordingly the case may be re-listed on 11.8.2010.

Case No M-128 NC No.15/11 Dated 14.7.10 (held on 19.7.2010)	M/ s Century Textiles and Inds. Ltd, F.No.1) 01/83/50/500/AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic.No.0210114216 dated 27.6.2008 2) 01/83/50/2071/AM08 RLA F.No.02/24/40/299/AM08 Lic.No.0210109154 dated 15.2.2008 3) 01/83/50/311/AM09 RLA F.No.02/24/40/13/AM09 Lic.No.0210112756 dated 26.5.2008 4) 01/83/50/2072/AM08 RLA F.No.02/24/40/300/AM08 Lic.No.0210109161 dated 15.2.2008 5) 01/83/50/1612/AM08 RLA F.No.02/24/40/228/AM08 Lic.No.0210106558 dated 27.11.2007 6) 01/83/50/498/AM09 RLA F.No.02/24/40/84/AM09 Lic.No.0210114212 dated 27.6.2008 7) 01/83/50/310/AM09 RLA F.No.02/24/40/08/AM09 Lic.No.0210112755 dated 26.5.2009 8) 01/83/50/499/AM09 RLA F.No.02/24/40/85/AM09
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Lic.No.0210114215 dated 27.6.2007 9) 01/82/50/1743/AM07 RLA F.No.02/24/40/326/AM07 Lic.No.0210098741 dated 2.3.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.8.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/83-ALC1/2010 **MEETING DATE** : 14.07.2010

Case No.:18/11/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
HQ File :01/83/050/00151/AM11/	RLA File :05/24/040/00682/AM08/	Lic.No/Date:0510212951 04.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/36/2006-PC.II dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Filler Master Batch (FMBA GPPS 105, Containing 45% GPPS and 55% Calcium Carbonate)	1 Kg	1. General Purpose Polystyrene Granules	0.4635 Kg
		2. Filler/Calcium Carbonate	0.5665 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/11/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
HQ File :01/83/050/00165/AM11/	RLA File :02/24/040/00333/AM08/	Lic.No/Date:0210110854 28.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/08/2010-PC.II dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminates (without barrier paper) Tickness 0.70 mm	1 Sq. Meter	1. Aluminium Foil (100-125 Micron)	0.3733 Kg
		2. Kraft Paper (60-205 Gsm)	
		3. Tissue Paper (20-38 Micron)	0.7230 Kg
		4. Phenol	0.0330 Kg
		5. Melamine	0.3199 Kg
		6. Paraformaldehyde	0.0550 Kg
		7. BOPP Film	0.2100 Kg 0.0110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

4	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/4/2010 by Deptt. of C&PC (PC.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 11.8.2010. Reminder issued on 26.7.2010.			

5	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. It was decided to seek a clarification from Spices Board/RLA, Cochin/Firm on the quantity of import shown in the licence (8.532 MT) and the quantity of export (23.440 MT) as well as the norms recommended by Spices Board (11.72% as applied by the firm). A letter was issued on 7.7.2010 and no reply has been received. Accordingly the case may be re-listed on 25.8.2010			

Case No.:2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
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HQ File :01/83/050/00756/AM10/

RLA File :33/24/040/00003/AM10/

Lic.No/Date:3310013698
04.08.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/17/2009-Ch.II dated 31.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Piroxofop-Propanyl (Clodinafop Propargyl) 15% WP (Clodinafop 15% WP)	1 Kg	1. R-Hydroxyphenoxy Propionic Acid 2. 5-Chloro-2,3 Difluoropyridine 3. Propargyl Chloride 4. Potassium Carbonate 5. Cloquintocet-mexyl (95%)	0.114 Kg 0.094 Kg 0.052 Kg 0.190 Kg 0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:63/21/83-ALC1/2009Party Name:KANCOR INGREDIENTS
LIMITEDMeet No/Date:15/83-ALC1/2010
14.07.2010**Status:Case
Deferred**

HQ File :01/83/050/00434/AM10/

RLA File :10/24/040/00053/AM10/

Lic.No/Date:1010034896
12.08.2009

Defer Date:

Decision : The Committee considered the case as per agenda. As per application, the import quantity is shown in number, whereas the export quantity shown in MT. It was decided to seek clarification from the firm, Spices Board and RLA on this mistake in the application. Accordingly the case may be relisted on 1.9.2010

Case No.:22/7/83-ALC1/2010Party Name:GRINDWELL NORTON LTD
OR GRINDWELL INTERNATIONALMeet No/Date:15/83-ALC1/2010
14.07.2010**Status:Case
Deferred**

HQ File :01/83/050/00113/AM11/

RLA File :07/21/040/00485/AM10/

Lic.No/Date:0710066856
07.09.2009Defer
Date:11.08.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

9	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/71/2004-PC.II dated 15.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Wacker Finish CT 80 E/Finish J 70/Finish CT 80M	1 Kg	As approved by Norms Committee	
	Fluid 100/Fluid 200/Fluid 250/Fluid 500/Fluid 1000	1 Kg	As approved by Norms Committee	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case transferred
	HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 19.7.2010 as under:-			

11	Export Item	Qty.	Import Item	Qty.
	Surface Coating (containing Min. 61% Solid Resin)	100 Kg	1. Epoxide Resins (Solid Resin 65%+/-2%) 2. Phenolic Resin 3. Solvents (Relevant) 4. Waxes	66.2 Kg 21.0 Kg 7.3 Kg 10.5 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

12	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

13	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

	Case No.:20/11/83-ALC1/2010	Party Name:SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00153/AM11/	RLA File :08/24/040/00163/AM10/	Lic.No/Date:0810083594 14.10.2009	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Compressed Fiber Jointing Sheet (containing 92% asbestos Fiber)	1 Kg	Raw Asbestos Fiber (Chrysotile)	0.92 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Approved
HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 10.66% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.66% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.99 MT	Light Black Pepper (Light Berries)	150.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:11.08.2010

Decision : The Committee considered the case as per agenda and noted that comments is awaited from M/o Steel vide letter dated 5/7/2010 and decided to defer consideration of the case for four weeks for wants of comments. The Committee decided to issue reminder to M/o Steel. Accordingly the case may be re-listed on 11.8.2010. Reminder issue on 26.7.2010.

17	Case No.:36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356 01.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s Flexituff International Ltd, vide their letter dated 25.3.2010 and RLA, Bhopal F.No.11/21/40/99/AM07 intimated that they have surrendered the licence. In view of this the Committee decided to withdra the case.			

18	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s Flexituff International Ltd, vide their letter dated 25.3.2010 and RLA, Bhopal F.No.11/21/40/99/AM07 intimated that they have surrendered the licence. In view of this the Committee decided to withdra the case.			

19	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 22/4/2010 by DC(SSl). Reminder dated 18.6.2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010..			

20	Case No.: 5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

21	Case No.: 30/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00163/AM11/	RLA File :09/24/040/00333/AM10/	Lic.No/Date:0910040455 30.12.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

22	Case No.: 33/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00166/AM11/	RLA File :09/24/040/00341/AM10/	Lic.No/Date:0910040459 30.12.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

23	Case No.: 34/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Deffered and Re-indexed
	HQ File :01/83/050/00167/AM11/	RLA File :09/24/040/00337/AM10/	Lic.No/Date:0910040457 30.12.2009	Defer Date:14.07.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.

24	Case No.: 31/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00164/AM11/	RLA File :09/24/040/00339/AM10/	Lic.No/Date:0910040549 07.01.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

25	Case No.: 35/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00168/AM11/	RLA File :09/24/040/00335/AM10/	Lic.No/Date:0910040548 07.01.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

26	Case No.: 26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status: Case Deferred
	HQ File :01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lic.No/Date:0510256298 14.01.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants information from the firm.. Accordingly the case may be re-listed on 11.8.2010			

	Case No.: 4/44/83-ALC1/2009	Partv Name:THERMAX LTD..	Meet No/Date:15/83-ALC1/2010	Status: Case
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27			14.07.2010	Deferred
	HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 26/7/2010 . Accordingly the case may be relisted on 11.8.2010.			

28	Case No.:36/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00169/AM11/	RLA File :09/24/040/00334/AM10/	Lic.No/Date:0910040715 29.01.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

28	Case No.:21/11/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00154/AM11/	RLA File :31/24/040/00225/AM10/	Lic.No/Date:3110041783 02.02.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.8.2010.			

	Case No.:12/48/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00896/AM10/	RLA File :05/24/040/00471/AM09/	Lic.No/Date:0510258301 11.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 19.7.2010 as under:-			

30	Export Item	Qty.	Import Item	Qty.
	Surface Coating (containing Min. 61% Solid Resin)	100 Kg	1. Epoxide Resins (Solid Resin 65%+/-2%) 2. Phenolic Resin 3. Solvents (Relevant) 4. Waxes	66.2 Kg 21.0 Kg 7.3 Kg 10.5 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

31	Case No.:20/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00904/AM10/	RLA File :03/94/040/00957/AM10/	Lic.No/Date:0310560333 16.02.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.			

32	Case No.:22/48/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00906/AM10/	RLA File :03/94/040/00950/AM10/	Lic.No/Date:0310560337 16.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/10/2009-Ch.II dated 3.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl Technical 96%	1 Kg	1. Oxadiazon Technical 2. Propargyl Chloride on 100% basis 3. Xylene/Mix Xylene	1.096 Kg 0.252 Kg 0.131 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:23/11/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00156/AM11/	RLA File :05/23/040/00198/AM10/	Lic.No/Date:0510259953 05.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of C&PC (PC.Div) dated 17.6.2010. Accordingly the case may be re-listed on 11.8.2010.			

34	Case No.:25/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00158/AM11/	RLA File :07/21/040/01140/AM10/	Lic.No/Date:0710070437 09.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

35	Case No.:24/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00157/AM11/	RLA File :07/21/040/01137/AM10/	Lic.No/Date:0710070438 09.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

	Case No.:15/11/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00148/AM11/	RLA File :03/94/040/00763/AM10/	Lic.No/Date:0310563870 10.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/63/2008-Ch.II dated 14.7.2010 as under:-

36

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (active matter 69% Minimum)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Sulphur 4. Caustic Soda Lye	0.366 Kg 0.164 Kg 0.060 Kg 0.171 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:16/11/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00149/AM11/	RLA File :03/95/040/00792/AM10/	Lic.No/Date:0310563860 10.03.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.

Case No.:39/11/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
HQ File :01/83/050/00172/AM11/	RLA File :34/24/040/00212/AM10/	Lic.No/Date:3410026573 10.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/3/2008-Ch.II dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient	0.194 Kg

38		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50(Attagel 50/Acti-Gel 208)	0.010 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 kg
		7. Aqnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.069 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

39	Case No.:8/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00978/AM10/	RLA File :02/24/040/00241/AM10/	Lic.No/Date:0210139218 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of Bio Technology dated 29.6.2010. The Committee decided to issue reminder to DBT.Accordingly the case may be re-listed on 11.8.2010. Reminder issued on 23.7.2010.			

40	Case No.:9/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00979/AM10/	RLA File :02/24/040/00242/AM10/	Lic.No/Date:0210139219 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of Bio Technology dated 29.6.2010. The Committee decided to issue reminder to DBT.Accordingly the case may be re-listed on 11.8.2010. Reminder issued on 23.7.2010.			

41	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

42	Case No.:12/52/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00982/AM10/	RLA File :05/24/040/00491/AM10/	Lic.No/Date:0510260351 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/7/2010 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

43	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

44	Case No.:14/52/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00984/AM10/	RLA File :03/95/040/00773/AM10/	Lic.No/Date:0310564576 12.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/7/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 23.7.10 issued by this office. Accordingly the case may be re-listed on 11.8.2010.			

45	Case No.:17/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00150/AM11/	RLA File :07/21/040/01150/AM10/	Lic.No/Date:0710070573 17.03.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

46

Case No.:26/11/83-ALC1/2010	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
HQ File :01/83/050/00159/AM11/	RLA File :04/24/040/00334/AM10/	Lic.No/Date:0410112798 31.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 19.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Diamond Wire for Cuttings Granite Blocks	1 Meter	Beads for Cutting Granite Blocks	Net to Net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

48	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.			

49	Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lic.No/Date:0510262023 07.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010			

50	Case No.:4/3/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00039/AM11/	RLA File :03/94/040/01131/AM10/	Lic.No/Date:0310568497 07.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 11.8.2010.			

	Case No.:6/3/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00041/AM11/	RLA File :03/94/040/00918/AM10/	Lic.No/Date:0310568527 07.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/7/2008-Ch.II dated 22.6.2010 as under:-			

51	Export Item	Qty.	Import Item	Qty.
	Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 6% (AFFF 6%) Containing 2.0% w/v of Fluorinated Surfactants and 8% w/v of Butyl Carbitol	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine) 2. Butyl Carbitol	0.02 Kg 0.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.:9/3/83-ALC1/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00044/AM11/	RLA File :03/94/040/00011/AM11/	Lic.No/Date:0310568745 08.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/48/2008-PC.II dated 19.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Unylinker VIMAD Solid Support Powder	1 Kg	Macroporous Aminomethyl Resin Vimad 200-400 Mesh	0.87 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

53	Case No.:12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lic.No/Date:0910041603 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on			

11.8.2010

54	Case No.:13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lic.No/Date:0210140754 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010. Accordingly the case may be relisted on 11.8.2010			

55	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

56	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

57	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.

58	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

59	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

60

Case No.:38/11/83-ALC1/2010	Party Name:SHREE SALES CORPORATION	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
HQ File :01/83/050/00171/AM11/	RLA File :13/24/040/00001/AM11/	Lic.No/Date:1310031846 13.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/96/2009-PC.II dated 19.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
White Masterbatch (Containing 25% LLDPE and 75% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2575 Kg 0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.8.2010.			

62	Case No.:3/7/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00094/AM11/	RLA File :07/24/040/00028/AM11/	Lic.No/Date:0710071433 04.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010			

63	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010			

	Case No.:5/7/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
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HQ File :01/83/050/00096/AM11/	RLA File :03/95/040/00073/AM11/	Lic.No/Date:0310572877 05.05.2010	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/5/2005-Ch.II dated 9.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ethofumesate Technical	1 Kg	1. 2-Ethopxy-3, 3-Dimethyl-2, 3-dihydro-5-Benzofuranol 2. Iso Propyl Alcohol	0.909 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:40/11/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00173/AM11/	RLA File :37/24/040/00004/AM10/	Lic.No/Date:3710001283 05.05.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

Case No.:6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 28/6/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 29.7.10 issued by this office. Accordingly the case may be re-listed on 11.8.2010.

Case No.:17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
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67	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

68	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010				

69	Case No.:11/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00102/AM11/	RLA File :05/24/040/00044/AM11/	Lic.No/Date:0510263959 10.05.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.8.2010.. Accordingly the case may be relisted on 11.8.2010				

70	Case No.:12/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00103/AM11/	RLA File :05/24/040/00043/AM11/	Lic.No/Date:0510263961 10.05.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010				

71	Case No.:13/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00104/AM11/	RLA File :05/24/040/00042/AM11/	Lic.No/Date:0510263962 10.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010. Accordingly the case may be relisted on 11.8.2010			

72	Case No.:14/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00105/AM11/	RLA File :05/24/040/00041/AM11/	Lic.No/Date:0510263963 10.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.7.2010.. Accordingly the case may be relisted on 11.8.2010			

73	Case No.:16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

	Case No.:18/7/83-ALC1/2010	Party Name:PRIMA CHEMICALS,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Approved
	HQ File :01/83/050/00109/AM11/	RLA File :08/24/040/00028/AM11/	Lic.No/Date:0810088922 11.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of			

Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/50/2010-Ch.II dated 8.7.2010 as under:-

74

Export Item	Qty.	Import Item	Qty.
Solvent Yellow 93	1 Kg	1. Aniline Oil 2. Sodium Nitrite 3. Methyl Aceto Acetic Ester 4. Tri Ethyl Ortho Formate 5. Diethylene Glycol	0.876 Kg 0.737 Kg 0.960 Kg 0.532 Kg 0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75

Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.8.2010.			

76

Case No.:20/7/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00111/AM11/	RLA File :03/95/040/01026/AM09/	Lic.No/Date:0310573871 12.05.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.			

77

Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.8.2010.

78	Case No.:1/11/83-ALC1/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00134/AM11/	RLA File :03/94/040/00207/AM11/	Lic.No/Date:0310577125 03.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

79	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

80	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.			

81	Case No.:4/11/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00137/AM11/	RLA File :10/24/040/00015/AM11/	Lic.No/Date:1010038874 04.06.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

82	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

83	Case No.:6/11/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00139/AM11/	RLA File :05/24/040/00083/AM11/	Lic.No/Date:0510265484 04.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

84	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

85	Case No.:9/11/83-ALC1/2010	Party Name:GAYATRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00142/AM11/	RLA File :52/24/040/00006/AM11/	Lic.No/Date:5210030975 07.06.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.8.2010.

86	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

87	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.8.2010.			

88	Case No.:12/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00145/AM11/	RLA File :03/94/040/00932/AM10/	Lic.No/Date:0310577784 08.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

89	Case No.:13/11/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM11/	RLA File :03/95/040/00175/AM11/	Lic.No/Date:0310577803 08.06.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

90	Case No.:14/11/83-ALC1/2010	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00147/AM11/	RLA File :03/95/040/00165/AM11/	Lic.No/Date:0310577844 08.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

91	Case No.:29/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM11/	RLA File :03/94/040/00970/AM10/	Lic.No/Date:0310577932 08.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

92	Case No.:41/11/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00174/AM11/	RLA File :02/24/040/00016/AM11/	Lic.No/Date:0210143173 09.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 11.8.2010.			

93	Case No.:42/11/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00175/AM11/	RLA File :03/95/040/00185/AM11/	Lic.No/Date:0310578081 09.06.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

94	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

95	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

96	Case No.:8/15/83-ALC1/2010	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00263/AM11/	RLA File :03/94/040/00273/AM11/	Lic.No/Date:0310581451 30.06.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

97	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:11.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

98	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

99	Case No.:3/15/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00258/AM11/	RLA File :04/24/040/00015/AM10/	Lic.No/Date:0410115214 05.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

100	Case No.:4/15/83-ALC1/2010	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00259/AM11/	RLA File :05/24/040/00076/AM11/	Lic.No/Date:0510267515 05.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

101	Case No.:5/15/83-ALC1/2010	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00260/AM11/	RLA File :05/24/040/00077/AM11/	Lic.No/Date:0510267521 05.07.2010	Defer Date:11.08.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010

102	Case No.:9/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case approved
	HQ File :01/83/050/00264/AM11/	RLA File :03/95/040/00492/AM10/	Lic.No/Date:0310582011 06.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/53/2006-Ch.III dated 6.6.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricating Compound Containing 1) Stearic Acid 70%+/-2%) 2) Impact Modifier (MBS Copolymer) (30%+/-1%)	1 Kg	1. Stearic Acid (Stearic Acid 50+/-10% (Stearic acid + Palmitic acid content 90% min.) 2. Impact Modifier (MBS)	0.700 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

	Case No.:11/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status:Case approved
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HQ File :01/83/050/00266/AM11/	RLA File :03/95/040/00627/AM10/	Lic.No/Date:0310582098 06.07.2010	Defer Date:11.08.2010
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/53/2006-Ch.II dated 14.7.2006 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Impact Modifier Processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 Kg	1. Impact Modifier (MBS Copolymer)	0.800 Kg
		2. Processing Aid Acrylic Co- polymer	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	Case No.:12/15/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2010 14.07.2010	Status :Case Deferred
	HQ File :01/83/050/00267/AM11/	RLA File :07/21/040/00252/AM11/	Lic.No/Date:0710072642 06.07.2010	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.8.2010			

Date:02.08.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

